

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

102. I.A. 365/2024
INV. Petition 30/2023
I.A. 775/2023
I.A. 80/2023
I.A. 72/2023
I.A. 2039/2022
IN
C.P.(IB)-955(MB)/2020

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **02.02.2024**

NAME OF THE PARTIES: JHP Finvest Pvt. Ltd.

V/s.

Smart Card IT Solutions Ltd.

SECTION 7 OF IBC, 2016

ORDER

HEARING THROUGH: VC AND PHYSICAL (HYBRID) MODE

1. Sr. Adv. Mustfa Doctor for the RP in I.A. 2039/2022, Adv. Pritish Chatterjee for the Income Tax Department, Adv. Rahul Sarda for the Applicant in I.A. 1657/2022, Sr. Adv. Prateek Seksaria for the SBI in I.A. 365/2024, Sr. Adv. Ashish Kamat for the Applicant in I.A. 72/2023 & I.A. 80/2023 and Respondent in I.A. 2039/2022, Adv. Shyam Kapadia for the Respondent Nos. 3 to 6 in I.A. 2039/2022, Adv. Rahul Sarda for the Respondent in I.A. 2039/2022, Adv. Ranjana Roy Gawai a/w Adv. Nausher Kohli for the Resolution Applicant are present.

I.A. 775/2023

1. The above application has been filed by the Resolution Professional for approval of the Resolution Plan.

2. Heard the arguments of Ld. Counsel for the RP extensively. However, the arguments are still unconcluded because mismatch of the figures. List on **27.02.2024** for further hearing.

I.A. 80/2023, I.A. 72/2023, I.A. 2039/2022

3. Senior Adv. Mr. Ashish S. Kamat has concluded the arguments. Adv. Shyam Kapadia appearing for the R-3, R-4, R-5 & R-6 in I.A. 2039/2022 has also concluded the arguments.
4. Parties are directed to file their written submissions within a week.
5. **Order is reserved.**

I.A. 365/2024 & INV. Petition 30/2023

List above I.A.s on **27.02.2024**.

Sd/-
CHARANJEET SINGH GULATI
Member (Technical)
/RKS/

Sd/-
LAKSHMI GURUNG
Member (Judicial)